

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A. No. 61/118/2021

This the 28th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mirza Murad Ali Beg, Age 35 yrs,
S/o Late Mirza Ghulam Hassain Beig,
R/o Balwan Mohalla,
Tehsil & District Doda.

.....Applicant

(Advocate: Mr.Syed Nadeem Hamdani)

Versus.

1. Union Territory of Jammu & Kashmir through its Principal Secretary to Government, General Administration Department, at Jammu/Srinagar. Pincode: 180001.
2. Commissioner Secretary to Government, 180001. Finance Department, Civil Secretariat, at Jammu/Srinagar.
3. Commissioner, Taxes Department, J&K, Jammu/Srinagar-1800012.
4. Excise & Taxation Officer, Doda-Udhampur Range, Jammu-1800012.

.....Respondents

(Advocate: Mr.Rajesh Thappa, DAG)

O R D E R**[O R A L]****Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicant submits that applicant will be satisfied if the respondents are directed to decide the case of the applicant for compassionate appointment in the light of the judgment dated 08.02.2013 passed by the Hon'ble High Court of Jammu and Kashmir in the case of Shiv Satya Narayan (Kumar) vs. State of Jammu and Kashmir reported in (2013) J&K 454 (2013) 12 SCT 883 : (2013) 2 SriLJ 552 by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to respondents to consider the claim of the applicant for compassionate appointment in the light of the judgment of Hon'ble High Court of Jammu and Kashmir referred to above by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on the merits of the case.

4. No order as to cost.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-